

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc. Application (COD) No. 75780 of 2017
And
Service Tax Appeal No. 76463 of 2017**

(Arising out of Order-in-Appeal No. 262/ST-I/KOL/2016 dated 21.11.2016 passed by Commissioner (Appeals-I), Central Excise, Kolkata.

M/s Goswami Travels,
More, Gridaypur, Barasat, 24 Pargans,(N)
Kolkata-700127.

..Appellant

VERSUS

Commissioner of Central Excise, Kolkata-I
169, A.J.C. Bose Road, 4th Floor, Kolkata-700014.

...Respondent

...

APPEARANCE :

None for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

Misc. No...75149/2021

Final Order No.....75459/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

The applicant/appellant has filed a misc. application for condoning the delay in filing of appeal before the Tribunal. In view of the reasons, as mentioned in the miscellaneous application, the delay in filing of the appeal before the Tribunal is condoned. Misc. Application (COD) is allowed.

2. The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**Sd/-
(P. K. Choudhary)
Member Judicial**

**Sd/-
(Raju)
Member (Technical)**

Tushar